

**NATIONAL COMPANY LAW APPELLATE TRIBUNAL**  
**NEW DELHI**

**Company Appeal (AT) No.238 of 2018**

**IN THE MATTER OF:**

**Ankit Mittal**

**...Appellant**

**Versus**

**Ankita Pratisthan Ltd. & Ors.**

**...Respondents**

**For Appellant:**

**Shri Anna Malhotra, Shri Kausik Chatterjee and  
Shri Parish Mishra, Advocates  
Shri Abhishek Wadhwa, Advocate (for Interveners)**

**For Respondents:**

**Shri Jayant Mehta, Shri Raktim Gogoi, Shri  
Kartikeya Singh, Shri Sarvaswa Chhajer, Ms. Anu  
Shrivastava and Ms. Shipra Choudhry, Advocates**

**O R D E R**

**31.07.2019** Arguments of Counsel for Respondent No.9 concluded.

Counsel for Appellant heard in Reply.

For arguments of Interveners and submissions with regard to the Applications of Interveners, parties to be heard on next date.

Parties should be ready with written submissions not more than 5 pages on next date with regard to the Appeal as well as the claims being made by the Interveners. Interveners should be ready with written submissions not more than 3 pages.

List the matter on 20<sup>th</sup> August, 2019.

[Justice A.I.S. Cheema]  
Member (Judicial)

[Balvinder Singh]  
Member (Technical)

/rs/nn